

FIR No. 115/2018

PS: Sadar Bazar

State Vs. Anisha Begum etc.

01.07.2020

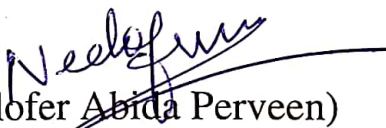
Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for applicant.

This is an application by way of photocopy received from the Filing Section. There is no mobile phone number mentioned of the counsel for the applicant for initiating Webex Meeting.

Put up alongwith main case on the date fixed.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
01.07.2020

FIR No. 150/2018

PS: Subzi Mandi

State Vs. Suman Dass @ Rahul

U/s 307/120B IPC and 25/27/54/29 of Arms Act

01.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

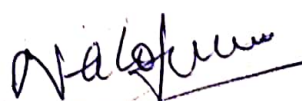
Sh. Aksah Sethi, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of regular bail under Section 439 CrPC filed on behalf of accused Suman Dass @ Rahul in case FIR No. 150/2018.

Arguments heard in part on behalf of the accused-applicant. Ld. Addl. PP could not be joined for the Webex Meeting. Previous involvement report is received. However, reply to the bail application is still awaited. Reply, if any, be filed on or before the next date of hearing with copy served upon Ld. Counsel for the accused on email of the Ld. Counsel for the accused-applicant as mentioned in the application.

For further arguments, put up on **03.07.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
01.07.2020

FIR No. 117/2018

PS: Crime Branch

State Vs. Alam Sheikh etc. (Jaswinder Singh @ Ladi)

U/s 18 & 29 NDPS Act

01.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Sumit Sharma, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

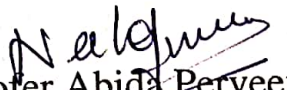
This is an application for grant of regular bail filed on behalf of accused Jaswinder Singh @ Ladi in case FIR No. 117/2018.

Due to some problem in connectivity, ld. Counsel for the accused-applicant was not audible through out the meeting and he could only be heard to have submitted that all the grounds have sufficiently been explained in the application itself.

In addition to the contentions raised in the application, any further submissions may be filed on email ID of the court by tomorrow.

Judicial pronouncements may also be forwarded on the same email ID i.e. ^{ru}ndpscourt22@gmail.com

For oral arguments, if any, and orders, put up on **03.07.2020**.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
01.07.2020

FIR No. 491/2017
PS: Timarpur
State Vs. Gaurav Sharma
U/s 302/323/341/304/34 IPC

01.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Ajay M. Lal, Counsel for accused-applicant (through
video conferencing)

Hearing conducted through Video Conferencing.

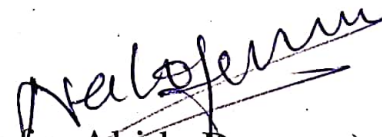
This is an application for grant of interim bail on behalf of accused Gaurav Sharma in case FIR No. 491/17 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Report in respect of accused Gaurav Sharma is received from Jail Superintendent to the effect that accused Gauravn Sharma is in custody in the present case from 14.12.2017 and that his over all conduct in jail is satisfactory / good and he has not been awarded any punishment in jail today. As per report received from the IO, accused-applicant is not involved in any other case.

In such facts and circumstances relying upon the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 for release of undertrial prisoners for 45 days interim bail in order to decongest the prisons in Delhi in the wake of out break of covid-19 pandemic, and as the accused-applicant fuffills all the criteria

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prescribed under the guidelines, interim bail for 45 days is granted to the accused Gaurav Sharma in case FIR No. 491/2017 on furnishing personal bond in the sum of Rs.50,000/- with two sureties in the like amount and subject to the condition that accused-applicant shall deposit his passport if he holds one with the IO and that during the period of interim bail he shall not in any manner threaten/ influence the witnesses in this case or tamper with the evidence or interfere with the course of justice in any manner whatsoever, and shall furnish his mobile phone number and that of one responsible member of the family to the IO and shall ensure that the mobile phone number remains throughout on switched on mode with location activated and shared with the IO. That the accused-applicant shall not leave the territorial limits of NCR Region without prior intimation to the IO concerned.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
01.07.2020

FIR No. 491/2017

PS: Timarpur

State Vs. Vineet @ Tinku

U/s 302/323/341/304/34 IPC

01.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Ajay M. Lal, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

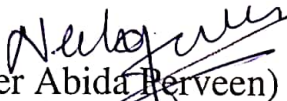
This is an application for grant of interim bail on behalf of accused Vineet @ Tinku in case FIR No. 491/17 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Report in respect of accused Vineet @ Tinku is received from Jail Superintendent to the effect that accused Vineet @ Tinku is in custody in the present case from 29.12.2017 and that his over all conduct in jail is satisfactory / good and he has not been awarded any punishment in jail today. As per report received from the IO, accused-applicant is not involved in any other case.

In such facts and circumstances relying upon the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 for release of undertrial prisoners for 45 days interim bail in order to decongest the prisons in Delhi in the wake of out break of covid-19 pandemic, and as the accused-applicant fulfills all the criteria

Nalofur

prescribed under the guidelines, interim bail for 45 days is granted to the accused Vineet in case FIR No. 491/2017 on furnishing personal bond in the sum of Rs.50,000/- with two sureties in the like amount and subject to the condition that accused-applicant shall deposit his passport if he holds one with the IO and that during the period of interim bail he shall not in any manner threaten/ influence the witnesses in this case or tamper with the evidence or interfere with the course of justice in any manner whatsoever, and shall furnish his mobile phone number and that of one responsible member of the family to the IO and shall ensure that the mobile phone number remains throughout on switched on mode with location activated and shared with the IO. That the accused-applicant shall not leave the territorial limits of NCR Region without prior intimation to the IO concerned.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
01.07.2020

FIR No. 05/2014
PS: Special Cell
State Vs. Tamanna etc.
U/s 21 & 29 NDPS Act

01.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

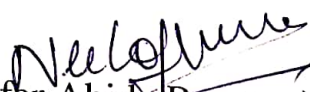
Sh. Iqbal Khan, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail on behalf of accused Tamanna in case FIR No. 05/2014 on the ground of illness of the wife.

Medical documents be verified alongwith family status by the IO.

For report and consideration, put up on **06.07.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
01.07.2020

FIR No. 243/2017

PS: Burari

State Vs. Deepak

U/s 302/380/411/201/120B/34 IPC

01.07.2020

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Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Arvind Vats, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

Reply is filed.

Two separate applications have been filed one seeking interim bail and another for grant of regular bail on behalf of accused Deepak in case FIR No. 243./2017. Ld. Counsel for the accused submits that at this stage, he is only pressing upon the application for grant of interim bail and that the application for grant of regular bail may be dismissed as withdrawn. *y aa* The application for grant of regular bail on behalf of accused Deepak in case FIR No.243/2017 is accordingly dismissed as withdrawn.

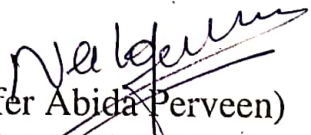
Ld. Counsel for the accused submits that interim bail is being sought as per the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi criteria. It is put to the Ld. Counsel that in the application for interim bail filed on behalf of accused Deepak the only ground raised is illness of the old mother of the accused-applicant at which Ld. Counsel for the accused-applicant submits that accused-applicant is the

Arvind Vats

only earning member of the family and is the only male member capable of taking care of his mother who is presently running fever and there is no other family member capable of taking her to the hospital. When it is put to the Id. Counsel who are the other family members, Ld. Counsel submits that the accused-applicant has one brother but he does not reside in Delhi and his father is also of old age, in the age bracket 72 years approximately and that the family lives in a remote village of Sonapat.

Ld. Addl. PP submits that the case of the accused-applicant does not fulfill the criteria of laid down under the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 as accused application does not have clean antecedents.

In the application before me the only ground raised for interim bail is the illness of mother of the accused, however, there is no supporting document issued by a registered medical practitioner in respect of the illness suffered by mother of the accused-applicant and in absence thereof no ground is made out to grant interim bail to the accused-applicant for treatment of his mother. **The application for interim bail on behalf of accused Deepak in case FIR No. 243/2017 is therefore dismissed.**


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
01.07.2020

FIR No. 309/2019
PS: Crime Branch
State Vs. Jarnail Singh @ Jally
U/s 15/25/29 NDPS Act

01.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Vinod Charan, Counsel for accused (through video conferencing)

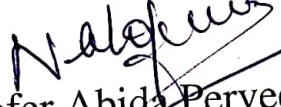
This is an application for grant of interim bail under Section 439 CrPC on behalf of accused Jarnail Singh @ Jally in case FIR No. 309/2019 on the ground of illness of mother of the accused-applicant.

The medical record annexed with the application has been verified. ^{no} As per report mother of the accused is admitted on 16.06.2020 in the emergency department of the hospital in a serious condition. The mother of the accused-applicant was living with the accused-applicant alongwith the wife and minor children of the accused-applicant.

Taking into consideration the serious condition of the mother of the accused-applicant, 10 days interim bail is granted to the accused-applicant Jarnail Singh @ Jally for the purpose of treatment of his mother, upon furnishing personal bond in the sum of Rs. 50,000/- with two sureties in the like amount and subject to the condition that he shall mention his mobile phone number, which number it shall be ensured by the accused remains switched on mode throughout the period of interim bail with location activated and shared with the IO at all times. Moreover, once in

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24 hours every day, accused-applicant through said mobile phone shall telephonically inform the IO about his whereabouts. That accused-applicant in no manner shall attempt to interfere with the course of justice or temper the evidence in any manner.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
01.07.2020

FIR No. 309/2019
PS: Crime Branch
State Vs. Jarnail Singh @ Jally
U/s 15/25/29 NDPS Act

01.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Vinod Charan, Counsel for accused (through video conferencing)

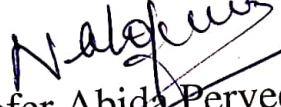
This is an application for grant of interim bail under Section 439 CrPC on behalf of accused Jarnail Singh @ Jally in case FIR No. 309/2019 on the ground of illness of mother of the accused-applicant.

The medical record annexed with the application has been verified. ^{no} As per report mother of the accused is admitted on 16.06.2020 in the emergency department of the hospital in a serious condition. The mother of the accused-applicant was living with the accused-applicant alongwith the wife and minor children of the accused-applicant.

Taking into consideration the serious condition of the mother of the accused-applicant, 10 days interim bail is granted to the accused-applicant Jarnail Singh @ Jally for the purpose of treatment of his mother, upon furnishing personal bond in the sum of Rs. 50,000/- with two sureties in the like amount and subject to the condition that he shall mention his mobile phone number, which number it shall be ensured by the accused remains switched on mode throughout the period of interim bail with location activated and shared with the IO at all times. Moreover, once in

N. Singh

24 hours every day, accused-applicant through said mobile phone shall telephonically inform the IO about his whereabouts. That accused-applicant in no manner shall attempt to interfere with the course of justice or temper the evidence in any manner.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
01.07.2020

FIR No.91/2018
PS: Kotwali
State Vs. Sarfaraz Alam
U/s 395/397/411/34 IPC.

01.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. S. Haq, Counsel for accused-applicant (through video conferencing)

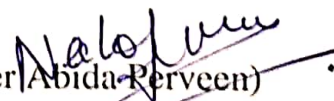
Hearing conducted through Video Conferencing.

This is an application for grant of interim bail on behalf of accused Sarfaraz Alam in case FIR No. 91/2018 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Reply is filed alongwith previous involvement report. It is reported that accused-applicant is not previously involved in any other criminal case.

Let custody certificate alongwith conduct report be called for from the Jail Superintendent concerned.

For report and consideration, put up on **04.07.2020**.


(Neelofar Abida Perveen)
ASJ (Central) THQ/Delhi
01.07.2020

FIR No. 288/2019

PS: Sarai Rohilla

State Vs. Pawan Kumar @ Jat

U/s 394/397/411/34 IPC

01.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of regular bail on behalf of accused Pawan Kumar @ Jat in case FIR No. 288/2019.

Ld. Counsel for the accused-applicant submits that accused is falsely implicated and is in JC since 03.10.2019 and even as per the prosecution, has no role to play in the incident. That the accused-applicant is not identified as the offender who had stabbed the complainant. That even on the basis of the CCTV footage no positive identification of the accused-applicant is capable of being confirmed.

Ld. Addl. PP on the other hand submits that the entire incident is captured in a CCTV footage. That the entire robbery with stabbing is committed in pursuance to a well executed plan involving two scooter ~~driven~~ ^{borne} by the offenders and two accused on ^a ~~motor~~ ^{sc} cycle. That recovery of the stolen articles is effected at the instance of the accused-applicant from his house. That the accused-applicant does not have clean antecedents and is involved in other criminal cases for commission of similar offences.


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The present FIR is registered on the statement of Ravi Kumar that on 19.09.2019 at around 3.20 am when he was driving his scooty towards gate no. 8 Anand Nagar, two boys on a scooty sped ahead of him and intercepted him. Both were carrying knives in their hands, slapped him and robbed of Rs.500/- in cash and samsung mobile phone and in the meanwhile two boys on pulsar motorcycle reached there and one of them approached him and other remained on the motorcycle and he fled away with the scooty of the complainant. The accused on the scooty had warned him not to pursue them and one of them stabbed ^{him} with a knife. The robbed mobile phone of the complainant is recovered at the instance of the accused-applicant and the accused-applicant has been identified as one of the offenders who had initially intercepted him on a scooty though the accused-applicant is not the offender who had caused the knife injury on the person of the complainant, however, it is in the statement of the complainant that both the accused on the scooty were carrying knives in their hands and had robbed him of cash and mobile phone. The accused-applicant is identified ^{as} the offender who was wearing the cap and that is how it has come to be contended on behalf of the accused-applicant that even in the CCTV footage, the presence of the accused-applicant cannot be conclusively confirmed. Matter is at the stage of framing of charge, trial is yet to commence, complainant yet to be examined.

Taking into consideration the manner in which the robbery is executed by the four offenders, including the accused-applicant and as the

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accused- applicant does not have clean antecedents and as the complainant is yet to be examined, at this stage, no ground is made out to grant bail to the accused-applicant. Application for grant of regular bail on behalf of accused Pawan Kumar @ Jat in case FIR No. 288/2019 is dismissed.


(Neelofar Abida Perveen)
ASJ (Central) THQ/Delhi
01.07.2020

FIR No. 309/2019
PS: Crime Branch
State Vs. Ravinder Singh @ Ravi
U/s 15/25/29 NDPS Act

01.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

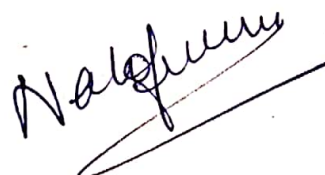
Sh Yogesh Kumar, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail on behalf of accused Ravinder Singh @ Ravi in case FIR No. 309/2019.

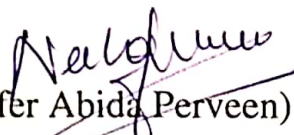
Ld. Counsel for the accused-applicant submits that accused-applicant has been blessed with a son and a very essential religious ceremony attending the birth of a son is to be celebrated on 10.07.2020 i.e. *Mundan Sanskar* and *Bherubhawji* veneration and that presence of the accused-applicant being father is necessary for the conclusion of the ceremony. That earlier also accused-applicant was granted interim bail and had surrendered in terms thereof. That the interim bail application filed at the stage of pregnancy of the wife of the accused-applicant, however, was dismissed and that both the orders are annexed with the application.

Ld. Addl. PP submits that the case pertains to recovery of 700 kgs of Poppy straw and the accused-applicant is the supplier and is



ordinarily residing in Madhya Pradesh and is likely to abscond if enlarged on bail.

Interim bail can alone be granted in compelling circumstances of acute hardship and in such extraordinary exigencies where personal presence of the accused would be absolutely indispensable. The ground ^{set up} to enable the accused-applicant to participate in the *mundan sansakar* of the new born son of the accused-applicant to be held on 10.07.2020, is in itself not an instance of acute hardship or pressing urgency, taking into consideration the prevailing situation arising from the outbreak of Covid-19 and also as the matter pertains to commission of offence under NDPS Act involving commercial quantity of contraband. ^{No} ground is made out to grant interim bail to the accused-applicant Ravinder Singh @ Ravi. The application for grant of interim bail on behalf of accused Ravinder Singh @ Ravi in case FIR No. 309/2019 is hereby dismissed.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
01.07.2020

FIR No. 327/2019
PS: Crime Branch
State Vs. Inder Singh
U/s 21/29 NDPS Act

01.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. V. K. Verma, Counsel for accused-applicant (through video conferencing)


Hearing conducted through Video Conferencing.

This is an application for grant of interim bail under Section 439 CrPC on behalf of accused Inder Singh in case FIR No. 327/2019.

Ld. Counsel for the accused submits he has not been supplied status report received, if any from the Jail Superintendent concerned. The Reader of the court is directed to forward on whatsapp copy of the report received from the Jail Superintendent to the Ld. Counsel for the accused-applicant.

As per request, ^{aa} ~~put up~~ for consideration, put up on

03.07.2020.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
01.07.2020